

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 219 of 2020**

**In the matter of:**

**Avtar Singh Rahi**

**....Appellant**

**Vs.**

**Nawal Kishore Prasad & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. Lakshay Dhamija and Mr. Sunav Rastogi,  
Advocates**

**Respondents:**

**ORDER**

**06.02.2020:** The appeal appears to be preferred by the Corporate Debtor through 'Avtar Singh Rahi' who claims to be Director of the suspended Board of Directors of the Corporate Debtor. In view of dictum of Hon'ble Apex Court in '**Innoventive Industries Ltd.' Vs. 'ICICI Bank & Ors.'** in **Civil Appeal Nos. 8337-8338 of 2017** disposed on 31<sup>st</sup> August, 2017, Avtar Singh Rahi, Director is allowed to file application for substitution as 'Appellant' in his individual capacity and transpose the Corporate Debtor – 'Hospitech Management Consultants Pvt. Ltd.' through Interim Resolution Professional (IRP) as party Respondent No.1. The application for substitution and transposition be filed within 2 days.

List the matter 'for orders' on **17<sup>th</sup> February, 2020.**

**[Justice Bansi Lal Bhat]**  
**Member (Judicial)**

**[V. P. Singh]**  
**Member (Technical)**

**[Shreeshha Merla]**  
**Member (Technical)**

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